

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2015

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes over increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for increase in Clean Energy Cess on coal, being 'Change in Law' under the contracts between Petitioner and Respondents.
- Petitioner : Meenakshi Energy Private Limited (MEPL)
- Respondents : Telangana State Power Coordination Committee and Ors.
- Date of Hearing : 30.6.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Parties present : Shri Abhishek Munot, Advocate, MEPL
Shri Tushar Nagar, Advocate, MEPL
Ms. Swapna Seshadri, Advocate, Telangana Discoms
Shri Damodar Solanki, Advocate, Telangana Discoms
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

The matter was listed for hearing through video conferencing.

2. Learned counsel for the Petitioner submitted that National Company Law Tribunal (NCLT), Hyderabad Bench, vide its order dated 7.11.2019, has initiated Corporate Insolvency Resolution Process against the Petitioner Company under the provisions of the Insolvency and Bankruptcy Code. Pursuant to the above order of NCLT, Shri Ravi Sankar Deverakonda has been appointed as the Resolution Professional (RP). Learned counsel further submitted that since he has been appointed as the counsel by the RP to represent the Petitioner Company recently, he is in the process of going through the relevant documents/pleadings. Accordingly, learned counsel prayed for adjournment of the Petition.

3. The request for adjournment was not objected by the learned counsels for the Respondents. Accordingly, the Commission adjourned the matter.



4. The Petition shall be listed for hearing in due course for which separate notice will be issued

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

